

COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS

FIRST TO SIXTY-EIGHTH REPORTS  
(ENGLISH VERSION)



EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

**FIRST REPORT**

(Presented on 24-7-1985)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this First Report.

2. The Committee met on 23 July, 1985 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1985 (*Amendment of article 248 and Seventh Schedule*) by Shrimati Geeta Mukherjee.
- (2) The Constitution (Amendment) Bill, 1985 (*Amendment of articles 94 and 179*) by Prof. Narain Chand Parashar.
- (3) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 326A*) by Shrimati Geeta Mukherjee.
- (4) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 48B, etc.*) by Shri K. Ramamurthy.
- (5) The Constitution (Amendment) Bill, 1985 (*Amendment of article 324, etc.*) by Shri K. Ramamurthy.
- (6) The Constitution (Amendment) Bill, 1985 (*Amendment of articles 117 and 207*) by Shri Mool Chand Daga.
- (7) The Constitution (Amendment) Bill, 1985 (*Insertion of new Part XA*) by Shri Ananda Pathak.
- (8) The Constitution (Amendment) Bill, 1985 (*Amendment of article 85, etc.*) by Shri N. V. Ratnam.
- (9) The Constitution (Amendment) Bill, 1985 (*Amendment of article 79,*) by Shri N. V. Ratnam.
- (10) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 342A*) by Shri G. M. Banatwalla.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

*Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

*Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1985 (*Amendment of article 248 and Seventh Schedule*) by Shrimati Geeta Mukherjee.

The Bill seeks to amend article 248 and the Seventh Schedule to the Constitution with a view to transfer the residuary powers from the Union List to the State List.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1985 (*Amendment of articles 94 and 179*) by Prof. Narain Chand Parashar.

The Bill seeks to amend articles 94 and 179 of the Constitution with a view to provide for the continuance in Office of the Deputy Speaker of the House of the People or of the Legislative Assembly of a State, along-with the Speaker, when the respective House stands dissolved until immediately before the first meeting of the House after the dissolution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 326A*) by Shrimati Geeta Mukherjee.

The Bill seeks to amend the Constitution with a view to provide for proportional representation in the elections.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 48B, etc.*) by Shri K. Ramamurthy.

The Bill seeks to amend the Constitution with a view to confer on the Union Government unrestricted authority in the matter of regulation and development of Inter-State rivers and river valleys and also provides for the setting up of a corporation to develop and regulate Inter-State rivers, etc.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1985 (*Amendment of article 324, etc.*) by Shri K. Ramamurthy.

The Bill seeks to amend article 324, etc. of the Constitution with a view to provide that the superintendence, direction and control of the preparation of electoral rolls and the conduct of elections to panchayats and other local bodies shall also be vested in the Election Commission so that elections to these bodies are held regularly and in a fair manner. It also proposes to make elections to panchayats and other local bodies as a Central subject by its inclusion in the Union List of the Seventh Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(6) The Constitution (Amendment) Bill, 1985 (*Amendment of articles 117 and 207*) by Shri Mool Chand Daga.

The Bill seeks to amend articles 117 and 207 of the Constitution with a view to omit provisions which provide for obtaining the recommendation of the President or Governor of a State for consideration of a Bill, which involves expenditure from the Consolidated Fund of India or Consolidated Fund of a State, by either House of Parliament or the Legislature of a State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(7) The Constitution (Amendment) Bill, 1985 (*Insertion of new Part XA*) by Shri Ananda Pathak.

The Bill seeks to amend the Constitution with a view to confer legislative power on Parliament to enact a law for the formation of an autonomous region within the State of West Bengal and to constitute a District Council for the administration of the autonomous region.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(8) The Constitution (Amendment) Bill, 1985 (*Amendment of article 85, etc.*) by Shri N. V. Ratnam.

The Bill seeks to amend the Constitution with a view to put restriction on the power of the President or the Governor of a State to dissolve the House of the People or the Legislative Assembly of a State. It also provides for giving more 'privileges to the members of Parliament and to the members of State Legislatures.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(9) The Constitution (Amendment) Bill, 1985 (*Amendment of article 79*) by Shri N. V. Ratnam.

The Bill seeks to amend the Constitution with a view to insert the words 'Rajya Sabha' and 'Lok Sabha' after the words 'Council of States' and 'the House of the People' respectively, wherever they occur in the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

(10) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 342A*) by Shri G. M. Banatwalla.

The Bill seeks to amend the Constitution with a view to provide for appointment by the President of a Commission for women, whose duty shall be to investigate all matters relating to safeguards provided for women under the Constitution, to look into specific complaints of deprivation of rights and ill-treatment of women, to report to the President upon those matters, and the President shall cause such reports to be laid before each House of Parliament.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

#### *Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to fifty-nine Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Constitution (Amendment) Bill, 1985 (*Amendment of article 326*) by Shri Satyagopal Misra.
- (2) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 31, etc.*) by Shri Saifuddin Chowdhury.
- (3) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 16A*) by Shrimati Gesta Mukherjee.
- (4) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 18A*) by Shri Satyagopal Misra.

- (5) The Constitution (Amendment) Bill, 1985 (*Amendment of article 326*) by Shri Purna Chandra Malik.
- (6) The Constitution (Amendment) Bill, 1985 (*Amendment of article 19*) by Shri Suresh Kurup.
- (7) The One-Family One-Job Norm Bill, 1985 by Shri Ram Bhagat Paswan.
- (8) The Constitution (Amendment) Bill, 1985 (*Insertion of new article 16A, etc.*) by Shri G. M. Banatwalla.
- (9) The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1985 (*Amendment of section 2, etc.*) by Shri Ajit Kumar Saha.
- (10) The Welfare of Handicapped, Disabled and Mentally Retarded Persons Bill, 1985 by Shri B. V. Desai.
- (11) The Widows' Pension Bill, 1985 by Shri Virdhi Chander Jain.
- (12) The Constitution (Amendment) Bill, 1985 (*Amendment of article 130*) by Prof. P. J. Kurien.
- (13) The State of Goa, Daman and Diu Bill, 1985 by Shri Eduardo Faleiro.
- (14) The Contract Labour (Regulation and Abolition) Amendment Bill, 1985 (*Amendment of section 1, etc.*) by Shri Basudeb Acharia.
- (15) The Reservation of Posts in Government Services and States in Educational Institutions (For Economically Weaker Section of People) Bill, 1985 by Shri Ram Nagina Misra.
- (16) The Constitution (Amendment) Bill, 1985 (*Insertion of new Part IXA*) by Shri S. M. Bhattam.
- (17) The Minimum Wages (Amendment) Bill, 1985 (*Amendment of section 2, etc.*) by Shri Ajoy Biswas.
- (18) The Constitution (Amendment) Bill, 1985 (*Amendment of article 244, etc.*) by Shri Piyush Tirkay.
- (19) The Family Welfare Bill, 1985 by Shri Digvijay Singh.

The Committee further recommend that all the remaining 40 Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

#### *Recommendations*

##### 6. The Committee recommend that—

- (i) Shrimati Geeta Mukherjee, Prof. Narain Chand Parashar, Sarvashri K. Ramamurthy, Mool Chand Daga, Ananda Pathak, N. V. Ratnam and G. M. Banatwalla be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;  
23 July, 1985

1 Sravana, 1907 (Saka)

M. THAMBI DURAI,  
*Chairman,*  
Committee on Private Members'  
Bills and Resolutions.

## APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1985 (Amendment of article 371) by Prof. Madhu Dandavate.	1 of 1985	B	2 hours
2	The High Court at Allahabad (Establish- ment of a Permanent Bench at Bareilly) Bill, 1985 by Shri Harish Rawat.	2 of 1985	B	2 hours
3	The Hindu Succession (Amendment) Bill, 1985 (insertion of new Chapter II A) by Shri S.M. Bhattachar.	19 of 1985	B	2 hours
4	The Constitution (Amendment) Bill, 1985 (Substitution of new articles for article 388, etc.) by Shri G.M. Banatwalla.	12 of 1985	B	2 hours
5	The Indian Citizens Abroad (Voting Right at Elections) Bill, 1985 by Shri G.M. Banatwalla.	20 of 1985	B	2 hours
6	The Removal of Encroachments on Land in the Name of Religion Bill, 1985 by Shri B.V. Desai.	4 of 1985	B	2 hours
7	The Prevention of Misuse of Religious Places Bill, 1985 by Shri B.V. Desai.	3 of 1985	B	2 hours
8	The Constitution (Amendment) Bill, 1985 (Amendment of article 326) by Shri Satya- gopal Misra.	24 of 1985	A	2 hours
9	The Constitution (Amendment) Bill, 1985 (insertion of new article 31, etc.) by Shri Saifuddin Chowdhury.	45 of 1985	A	2 hours
10	The Promotion of Secularism Bill, 1985 by Shri Saifuddin Chowdhury.	47 of 1985	B	2 hours
11	The Constitution (Amendment) Bill, 1985 (insertion of new article 16A) by Shrimati Geeta Mukherjee.	26 of 1985	A	2 hours
12	The Marriage Laws (Amendment) Bill 1985 by Shrimati Geeta Mukherjee.	32 of 1985	B	2 hours
13	The Regulation of Employment of Child Labour Bill, 1985 by Shrimati Geeta Mukherjee.	27 of 1985	B	2 hours
14	The Constitution (Amendment) Bill, 1985 (Amendment of articles 200 and 201) by Shrimati Geeta Mukherjee.	31 of 1985	B	2 hours
15	The Land Acquisition (Amendment) Bill, 1985 (Amendment of section 4) by Shri G.M. Banatwalla.	29 of 1985	B	2 hours
16	The Freedom of Religion (Removal of Restrictions) Bill, 1985 by Shri G.M. Banatwalla.	35 of 1985	B	2 hours
17	The High Court of Himachal Pradesh (Establishment of a Permanent Bench at Hamirpur) Bill, 1985 by Prof. Narain Chand Parashar.	30 of 1985	B	2 hours

1	2	3	4	5
18	The Constitution (Amendment) Bill, 1985 (Amendment of article 366, etc.) by Prof. Narain Chand Parashar.	33 of 1985	B	2 hours
19	The Constitution (Amendment) Bill, 1985 (Amendment of Eighth Schedule) by Prof. Narain Chand Parashar.	28 of 1985	B	2 hours
20	The Constitution (Amendment) Bill, 1985 (Amendment of articles 60 and 159) by Prof. Narain Chand Parashar.	36 of 1985	B	2 hours
21	The Constitution (Amendment) Bill, 1985 (Insertion of new article 18A) by Shri Satyagopal Misra.	25 of 1985	A	2 hours
22	The Constitution (Amendment) Bill, 1985 (Amendment of article 326) by Shri Purna Chandra Malik.	43 of 1985	A	2 hours
23	The Constitution (Amendment) Bill, 1985 (Amendment of article 155, etc.) by Shri Sudhir Roy.	44 of 1985	B	2 hours
24	The Constitution (Amendment) Bill, 1985 (Amendment of article 19) by Shri Suresh Kurup.	46 of 1985	A	2 hours
25	The Election Laws (Amendment) Bill, 1985 by Prof. P.J. Kurien.	39 of 1985	B	2 hours
26	The One-Family One-Job Norm Bill, 1985 by Shri Ram Bhagat Paswan.	41 of 1985	A	2 hours
27	The Industrial Workers' Insurance Bill, 1985 by Shri Ajit Kumar Saha.	38 of 1985	B	2 hours
28	The Constitution (Amendment) Bill, 1985 (Amendment of article 31 B) by Shri Ajit Kumar Saha.	40 of 1985	B	2 hours
29	The Constitution (Amendment) Bill, 1985 (Insertion of new article 16A, etc.) by Shri G.M. Banawilla.	58 of 1985	A	2 hours
30	The Ban on Religious Conversions Bill, 1985 by Shri B.V. Desai.	5 of 1985	B	2 hours
31	The Regulation of Admission to Medical and Engineering Colleges and Opening of New Institutions Bill, 1985 by Shri Eduardo Falcero.	79 of 1985	B	2 hours
32	The Compulsory Vocational Education Bill, 1985 by Shri Eduardo Falcero.	66 of 1985	B	2 hours
33	The Constitution (Amendment) Bill, 1985 (Amendment of article 316, etc.) by Shri K. Ramamurthy.	74 of 1985	B	2 hours
34	The Constitution (Amendment) Bill, 1985 (Amendment of article 74, etc.) by Shri K. Ramamurthy.	77 of 1985	B	2 hours
35	The Constituent Assembly Bill, 1985 by Shri K. Ramamurthy.	75 of 1985	B	2 hours
36	The Import and Export Trade Bill, 1985 by Shri K. Ramamurthy.	71 of 1985	B	2 hours
37	The Ceiling on Marriage Expenses Bill, 1985 by Shri Mool Chand Daga.	67 of 1985	B	2 hours
38	The Salaries and Allowances of Ministers (Amendment) Bill, 1985 (Substitution of section 3) by Shri Mool Chand Daga.	70 of 1985	B	2 hours

1	2	3	4	5
39	The Prevention of Social Disabilities Bill, 1985 by Shri Mool Chand Daga.	72 of 1985	B	2 hours
40	The Indian Penal Code (Amendment) Bill, 1985 ( <i>Omission of section 309</i> ) by Shri Mool Chand Daga.	69 of 1985	B	2 hours
41	The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1985 ( <i>Amendment of section 2, etc.</i> ) by Shri Ajit Kumar Saha.	95 of 1985	A	2 hours
42	The Constitution (Amendment) Bill, 1985 ( <i>Amendment of Eighth Schedule</i> ) by Shri Harish Rawat.	80 of 1985	B	2 hours
43	The Reservation of Posts in Services and Seats in Educational Institutions (for People Belonging to Economically Backward Areas) Bill, 1985 by Shri Harish Rawat.	86 of 1985	B	2 hours
44	The Equal Remuneration (Amendment) Bill, 1985 ( <i>Amendment of section 10, etc.</i> ) by Shrimati Bibha Ghosh Gowardami.	81 of 1985	B	2 hours
45	The Welfare of Handicapped, Disabled and Mentally Retarded Persons Bill, 1985 by Shri B.V. Desai.	93 of 1985	A	2 hours
46	The Union Territories (Prevention of Unauthorised Writings on the Walls) Bill, 1985 by Shri N.V. Ratnam.	90 of 1985	B	2 hours
47	The Specific Relief (Amendment) Bill, 1985 ( <i>Amendment of section 14</i> ) by Shri Virdhi Chander Jain.	89 of 1985	B	2 hours
48	The Widows' Pension Bill, 1985 by Shri Virdhi Chander Jain.	91 of 1985	A	2 hours
49	The Code of Criminal Procedure (Amendment) Bill, 1985 ( <i>Amendment of First Schedule</i> ) by Shri Virdhi Chander Jain.	92 of 1985	B	2 hours
50	The Constitution (Amendment) Bill, 1985 ( <i>Amendment of article 130</i> ) by Prof. P.J. Kurien.	57 of 1985	A	2 hours
51	The High Court at Calcutta (Establishment of a Permanent Bench at Siliguri) Bill, 1985 by Shri Piyush Tirky.	87 of 1985	B	2 hours
52	The State of Goa, Daman and Diu Bill, 1985 by Shri Eduardo Falcero.	84 of 1985	A	2 hours
53	The Contract Labour (Regulation and Abolition) Amendment Bill, 1985 ( <i>Amendment of section 1, etc.</i> ) by Shri Basudeb Acharya.	101 of 1985	A	2 hours
54	The Reservation of Posts in Government Services and Seats in Educational Institutions (For Economically Weaker Section of People) Bill, 1985 by Shri Ram Nagina Misra.	99 of 1985	A	2 hours
55	The Constitution (Amendment) Bill, 1985 ( <i>Insertion of new Part IXA</i> ) by Shri S.M. Bhattam.	103 of 1985	A	2 hours

1	2	3	4	5
56	The Constitution (Amendment) Bill, 1985 ( <i>Insertion of new article 47A</i> ) by Shri Digvijay Singh.	98 of 1985	B	2 hours
57	The Minimum Wages (Amendment) Bill, 1985 ( <i>Amendment of section 2, etc.</i> ) by Shri Ajoy Biswas.	112 of 1985	A	2 hours
58	The Constitution (Amendment) Bill, 1985 ( <i>Amendment of article 244, etc.</i> ) by Shri Piyush Tirkay.	105 of 1985	A	2 hours
59	The Family Welfare Bill, 1985 by Shri Digvijay Singh.	106 of 1985	A	2 hours